



2026:AHC:18109

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 409 of 2026

Ram Chandar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Suneel Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Suneel Kumar, learned counsel for the writ petitioner and Sri Pramod Kumar Srivastava, learned Addl. Chief Standing Counsel for the State.
2. Learned counsel for the writ petitioner has sought to argue that the writ petitioner was enrolled as Prantiya Raksha Dal on 06.01.1992, however, he has not been permitted to perform the duty on the ground that at the time of enrollment, he was not major.
3. Learned Addl. Chief Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.3.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

January 27, 2026

N.S.Rathour

(Vikas Budhwar,J.)